

MR. SPEAKER: Only those people whose notices are allowed by me are told, and the others are not.

SHRI JYOTIRMOY BOSU: You cannot run the House in this way. You have rejected it because it will create embarrassment to Government, and you want to shield them all the time. I take serious exception to this, I may tell you.....

श्री० राजाबहादुर शास्त्री (पटना) : अध्यक्ष महोदय, पहले आप खबर करते थे कि काम अन्तेगत स्वीकार हुआ या नहीं स्वीकार हुआ। अब हमें वह भी नहीं मालूम होता।

MR. SPEAKER: If a Member sends me a chit for one day in whole week I can allow it. I can accept one chit from a Member in a week or so, but not every day. I am not going to allow just one Member to raise something every day.

SHRI JYOTIRMOY BOSU: You amend the rules. You cannot do it this way....

MR. SPEAKER: One Member cannot monopolise the whole House every day.

SHRI JYOTIRMOY BOSU: I am going by the rules.

MR. SPEAKER: It is my discretion. There is no question of rule here.

SHRI JYOTIRMOY BOSU: You cannot go outside the rules. You cannot just throw the rules to the winds.

MR. SPEAKER: Let the hon. Member please sit down.

SHRI JYOTIRMOY BOSU: What do you mean? I have acted under the rules. You may amend the rules....

MR. SPEAKER: We shall be seeing to that. We shall have to do it....

SHRI JYOTIRMOY BOSU: I am on have no do it. Do it right now and do it today by issuing a corrigendum.

PUBLIC ACCOUNTS COMMITTEE

FIFTY-THIRD REPORT

SHRI SEZHIYAN (Kumbakonam): I beg to present the Fifty-third Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Eleventh Report on Audit Report (Railways) 1970 and Appropriation Accounts (Railways) 1968-69.

13.10 hrs.

ELECTION TO COMMITTEE

COIR BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): I beg to move:

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government".

MR. SPEAKER: The question is:

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government".

The motion was adopted.

MOTION RE. TWENTIETH REPORT OF BUSINESS ADVISORY COMMITTEE

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND SHIPPING

Expansion of B A C.

AND TRANSPORT (SHRI RAJ BAHADUR). I beg to move:

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 5th December, 1972"

MR SPEAKER The question is

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 5th December, 1972"

The motion was adopted.

13 11 hrs

The Lok Sabha adjourned for Lunch till Fifteen Minutes past Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at Fifteen Minutes past Fourteen of the Clock

[MR DEPUTY-SPEAKER in the Chair]

श्री रामबतार शास्त्री (पटना)

उपाध्यक्ष महोदय, आज के सत्रबारी में आपने पढ़ा होगा कि बिहार की 6 यूनिवर्सिटीज के 28 अग्रीजुत कालेजों के 2800 टीचर्स ने हड़ताल कर दी है। उन की मांग है कि यूनिवर्सिटी ग्रांट्स कमिशन ने जो महंगाई भत्ता रिक्वेस्ट किया है वह वहां के टीचर्स को नहीं दिया जा रहा है। इसका ताल्लुक यूनिवर्सिटी ग्रांट्स कमिशन से है। मैंने इसके सिलसिले में ध्यानाकर्षण प्रस्ताव दिवाया, यदि वह नहीं माना गया है तो मैं निवेदन करूंगा कि मंत्री जी, यहाँ पर अपना एक ब्यान दे ताकि वहाँ के शिक्षकों की जो अग्रिकार मिलना है वह मिले। आज उनकी बड़ी वयलीन स्थिति है। इसके अतिरिक्त 7 हजार नान-टीचिंग स्टाफ भी हड़ताल पर है आप या तो ब्यान दिलवाये या ध्यानाकर्षण प्रस्ताव को स्वीकार करे।

श्री रत्नपाल झाबर (पटियाला) डिप्टी स्पीकर साहब, भद्रात में ई० एम० के० मिनिस्टर्स के धरो पर रेड्स हुई है। मैं समझता हूँ फाइनेन्स मिनिस्टर को यहाँ पर बताना चाहिए कि क्या मामला है। . . .

(अवधान)

14.20 hrs.

INDIAN RAILWAYS (AMENDMENT) BILL

THE MINISTER OF RAILWAYS (SHRI T A PAI) Sir, I beg to move

"That the Bill further to amend the Indian Railways Act, 1890, be taken into consideration"

Up to 1961, the basic liability of Indian Railways with respect to goods entrusted to them for transport was that of a bailee, as defined in the Indian Contract Act. Broadly speaking, they were required to take as much of care of such goods as a man of ordinary prudence would of his own goods of similar description and value. The Act made no provision as to whether the Railways' liability as a bailee would continue after termination of transit and, if so for how long. But a rule in our Goods Tariff provided that in respect of goods not removed from railway premises at the destination station within a reasonable time, the Railways would not be liable for loss, destruction or deterioration of such goods.

From 1st January 1962, the Railways assumed the common carriers' liability, which approximates to the insurer's liability. The Railways also accepted the bailee's liability for a maximum period of thirty days after termination of transit, i.e. after arrival of the goods at the destination and expiry of free time for wharfage and demurrage.

This has not worked well. In fact, it has sometimes encouraged the trade not to remove goods from railway premises for fairly long spells, resulting in congestion in goods sheds, help-up of wagons, causing slower movement and shortage of wagons elsewhere, and more serious than anything else, artificial scarcity and rise in prices.

In order to see that we are able to make better use of the wagons available in the country, we had to think of two steps—reduce the artificial